

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 326

IA-416/2024

In

IB-908(ND)/2022

IN THE MATTER OF:

M/s. Joneja Bright Steels Pvt Ltd. Petitioner/Applicant

Vs.

M/s. Nipman Fastners Industries Pvt. Ltd. Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 10.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :

For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned to
28.05.2024.

-Sd-

(RAHUL BHATNAGAR)

MEMBER (TECHNICAL)

Ajay